

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALEIR SINGH):

(a) The production of PVC pipes, fittings etc., in the organised sector during 1972 was estimated at 3,000 tonnes. The demand of PVC pipes like that of most other plastic goods is dependent upon several factors, like pricing, quality, consumer acceptability etc. *vis-a-vis* of steel and cement pipes. In view of this it is difficult to assess as to whether the current demand is more than indigenous production. It is added that no import of PVC pipes is allowed.

(b) 10 applications for manufacture of PVC pipes are pending for consideration and a decision will be taken shortly.

(c) Due to shortage of PVC and its resin in the country, import is being allowed to plastic processors including manufactures of PVC pipes.

Funds for Irrigation Project in Mysore during Fifth Plan

1020. SHRI M. V. KRISHNAPPA:
SHRI K. MALLANNA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the amount proposed to be allotted for irrigation during the Fifth Five Year Plan; and

(b) the important irrigation projects to be undertaken in the State of Mysore during the Fifth Plan period and the amount likely to be allocated for each project in that State?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). The Fifth Five Year Plan proposals have not yet been finalised.

Payment of overtime to Assistant Station Master of Delhi Division (Northern Railway)

1021. SHRI HUKAM CHAND KACHWAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Overtime has not been paid to some Assistant Station Masters of Delhi Division; and

(b) if so, the reasons therefor and when it is likely to be paid?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Overtime admissible under the extent rules has already been paid to the Assistant Station Masters of the Delhi Division upto 11th November, 1972. As regards overtime for the period after 11th November, 1972, action is in hand and payment will be made shortly.

Transfer of Profits by M/s. Sahu-Jain and M/s. Industrial Cables (India) Private Limited

1022. KUMARI KAMLA KUMARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether M/s. Sahu-Jain and M/s. Industrial Cables (India) Private Limited have transferred their profits to other Companies owned by them to show smaller profits in the aforesaid Companies, while in fact their profits in the current year are double of the profits earned by them during the last financial year; and

(b) if so, the steps taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b). An inspection of the books of account of M/s. Sahu-Jain Limited has been conducted under section 209(4) of the Companies Act and the report is awaited. A similar inspection of the books of

account of M/s. Industrial Cables (India) Limited is being ordered. The inspection reports may normally be expected to indicate whether the companies have resorted to any method to reduce their profits.

Chit Fund Companies

1023. SHRI B. V. NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of Chit Funds registered in this country under the Companies Act;

(b) the number of Chit Funds in which frauds have been brought to the notice of the Company Law Administration; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) to (c). Information is being collected and will be laid on the Table of the House.

Vivian Bose Enquiry Commission

1025. SHRI BHALJIBHAI PARMAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the nature of administrative action taken by Government, as distinct from legislative actions on the recommendations of the Vivian Bose Enquiry Commission on the Dalmia-Jain concerns?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): After the submission of the report of the Vivian Bose Enquiry Commission, Government adopted a special procedure in regard to scrutiny of the applications for licences and loans, emanating from companies in the Sahu-Jain Group. The procedure was reviewed periodically. Government have decided that the companies

belonging to the Sahu-Jain Group, as also of some other Groups should be inspected periodically under section 203(4) of the Companies Act.

2. Prior to the institution of the Commission of Inquiry, the Delhi Police Establishment had started investigation in the matter of Dalmia Jain Airways Limited, which could not be continued, as records relevant to the cases were taken over by the Commission for its enquiry. On the completion of the enquiry by the Commission, the Special Police Establishment resumed the investigation and filed a charge-sheet in the Court of the District Magistrate, Delhi. Charges have been framed and examination of prosecution witnesses has started in the Court of the Additional Sessions Judge, Delhi.

Schemes for protection of Digha Sea Beach

1026. SHRI SAMAR GUHA:

DR. RANEN SEN:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Central Government have received any schemes for temporary and permanent protection of Digha sea beach from the State Government;

(b) whether a Central Team has visited Digha and if so, its findings and recommendations for the protection of Digha; and

(c) the Central assistance offered for the protection of Digha?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) No, Sir.

(b) The experts of the Beach Erosion Board, constituted by the Government of India, visited the erosion sites at Digha Beach on the 28th December, 1972 and discussed the problem in detail during the meeting of the Board held at Calcutta on the 30th